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O.A. No. 146 of 2010

Order dated: 01.04.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Ms. Bharati Dash, Ld. Counsel for the applicants and Mr. A.Kanungo, Ld. Counsel representing BSNL.

2. M.A. 174/10 filed by 28 applicants to prosecute this case jointly is allowed and accordingly disposed of.

3. The claim of the applicants is that as per Annexure-1 dated 03.10.2003, they should have been regularized by now as they are covered under the policy enunciated by the BSNL Corporate Office and they are out of the 455 casual labourers, who are found to have been eligible for regularization. Ld. Counsel for the applicants submits that inspite of the representations made by some of the applicants at Annexure-6 series, the BSNL-authorities have not responded so far.

4. Since the submissions of the Ld. Counsel for the applicant are based on the policy letter issued by the BSNL regarding regularization and the representations at Annexure-6 series have been made by individual applicants

some time in 2008, by now a decision on the representations should have been communicated to them. In the absence of that, the applicants have approached this Tribunal for a direction to implement the policy directive as at Annexure-1.

5. In view of the above background of the case, it would be ~~for~~ <sup>in</sup> the fitness of things that direction be issued to Respondent No.2 to consider the pending representations and pass a reasoned order within two months from the date of receipt of a copy of this order. Ordered accordingly.

6. With the above observation and direction, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself.

7. As prayed for by the Ld. Counsel for the applicants, a copy of this order, along with copy of the O.A., be sent to Respondent No.2 by Registered Post for compliance ~~at their cost.~~

*Chhuk5*  
MEMBER (A)

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